

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process Regulations, 2017))

For the attention of the stakeholders of CSL Apollo ARC Private Limited

1.	NAME OF THE CORPORATE PERSON	CSL Apollo ARC Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	06/08/2015
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATE/ REGISTERED.	Registrar of Companies, Delhi & Haryana, New Delhi
4.	CORPORATE IDENTITY NUMBER	U65923DL2015PTC283728
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	410-412,18/12, 4 th Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi, India,110005
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29/12/2023
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Gyaneshwar Sahai OS-2, II Floor, The Next Door, Sector-76, Faridabad, Haryana-121004 gyaneshwar.sahai@gmail.com 9953541408 IBBI Registration No: IBBI/IPA-002/IP-N00130/2017-18/10546
8.	LAST DATE FOR SUBMISSION OF CLAIMS	28/01/2024

Notice is hereby given that the CSL Apollo ARC Private Limited has commenced voluntary liquidation on 29th December, 2023.

The stakeholders of CSL Apollo ARC Private Limited are hereby called upon to submit a proof of their claims on or before 28th January, 2024 to the liquidator at the address mention against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29/12/2023
Place: Faridabad

Gyaneshwar Sahai
IBBI Registration No: IBBI/IPA-002/IP-N00130/2017-18/10546
Gyaneshwar Sahai Professional
IBBI Registration No: IBBI/IPA-002/IP-N00130/2017-18/10546

Form No-INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government,
Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of
I2R RAIL INFRA SYSTEMS PRIVATE LIMITED (CIN: U74999DL2016PTC083307) having its Registered Office at H. No. 430 Sector -40, Gurgaon, Haryana-122001

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Friday, 24th November, 2023 to enable the Company to change its Registered Office from "State of Haryana" to the "State of Telangana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
H. No. 430 Sector -40, Gurgaon, Haryana-122001

For & on behalf of
I2R RAIL INFRA SYSTEMS PRIVATE LIMITED
Sd/-
KRISHNA VENKATA NISTALA
(DIRECTOR)
Date : 01.01.2024
Place : Gurgaon DIN : 022939377

Hinduja Housing Finance Limited
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Branch Office: 418, 4th Floor, Pearl Omaxe Tower-2, Netaji Subhash Place, New Delhi-110034

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To,
1. Mr. PRAVEEN LAL
2. MS. SARITALAL
Both at: RZ-130 Gali No-5 Near DK Bus Depot, Laxmi Vihar, Najafgarh, Delhi-110043
LAN-DL/DEL/DWN/A000000202

Whereas vide Order dated 25.02.2023 passed by Office of Ld. District Magistrate, Gautam Budh Nagar, Uttar Pradesh the physical possession of the property being All that place and parcel of Flat No. GF-05, Ground Floor are measuring 725 sq. Feet In Block-A, Tower Harmony, Sikka Karmic Greens situated at Plot No. GH-01-C, Sector-No.78, Noida, District Gautam Budh Nagar, Uttar Pradesh, has been taken over by M/s Hinduja Housing Finance Ltd. on 27.12.2023.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Authorised Officer
For Hinduja Housing Finance Limited
Date: 30.12.2023
Place: Delhi

Hinduja Housing Finance Limited
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Branch Office: 418, 4th Floor, Pearl Omaxe Tower-2, Netaji Subhash Place, New Delhi-110034

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To,
1. Mr. Nawab Hasan
2. Mrs. Raziya Sultana
Both at: N-116, Second Floor, Vishnu Garden, Delhi-110018
LAN-DL/DEL/DL/H/A0000000696

Whereas vide Order dated 29.11.2023 passed by Office of Chief Metropolitan Magistrate (West), Tis Hazari Courts, Delhi, the physical possession of the property being All that piece and parcel of Entire Second Floor without roof terrace rights area measuring 75 Sq. Yards built on Property bearing No. NE-105 E out of Khassa No. 21/4/2 situated in the area of Village Khayala Colony Known as Vishnu Garden New Delhi-110018, has been taken over by M/s Hinduja Housing Finance Ltd. on 30.12.2023.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Authorised Officer
For Hinduja Housing Finance Limited
Date: 30.12.2023
Place: Delhi

BHAGWATI FOOTCARE PRIVATE LIMITED
Regd. Off. Add.: T-2/168-169, Mangolpuri Indl. Area, Phase-1, Delhi -110083 IN
CIN : U19100DL2010PTC201122
Email: bhagwatifootcare@gmail.com

FORM NO. INC-28
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014 and Companies (Incorporation) Second Amendment Rules, 2017)
Before the Central Government
(Regional Director), Northern Region, Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of **BHAGWATI FOOTCARE PRIVATE LIMITED** having its registered office at T-2/168-169 Mangolpuri Indl. Area, Phase-1, Delhi-110083, IN

.....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-ordinary General Meeting held on Monday, April 24, 2023 to enable the company to change its Registered Office from "NCT of Delhi" to "The State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Central Government acting through the Regional Director, Northern Region, Delhi at the address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office address mentioned below:-
BHAGWATI FOOTCARE PRIVATE LIMITED
Add.: T-2/168-169 Mangolpuri Indl. Area Phase-1 Delhi-110083

For and on behalf of
BHAGWATI FOOTCARE PRIVATE LIMITED
Sd/-
Kapil Singal
Date : 01.01.2024
DIN: 02935740

**FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process Regulations, 2017))
For the attention of the stakeholders of CSL Apollo ARC Private Limited**

1. NAME OF THE CORPORATE PERSON	CSL APOLLO ARC PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	06/08/2015
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED.	Registrar of Companies, Delhi & Haryana, New Delhi
4. CORPORATE IDENTITY NUMBER	U65923DL2015PTC283728
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	410-412, 18/12, 4th Floor, W.E.A. Arya Samaj Road, Karol Bagh, New Delhi, India, 110005
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29/12/2023
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Gyaneshwar Sahai OS-2, II Floor, The Next Door, Sector-76, Faridabad, Haryana-121004 Email: gyaneshwar.sahai@gmail.com Mobile No.: 9953541408 Registration No.: IBBIPA-002/IP-N00130/2017-18/10546 28.01.2024
8. LAST DATE FOR SUBMISSION OF CLAIMS	28.01.2024

Notice is hereby given that the **CSL Apollo ARC Private Limited** has commenced voluntary liquidation on **28th December, 2023**.
The stakeholders of **CSL Apollo ARC Private Limited** are hereby called upon to submit a proof of their claims on or before **28th January, 2024** to the liquidator at the address mention against item no.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date : 29.12.2023
Place : Faridabad
Sd/-
Gyaneshwar Sahai
IBBI REGISTRATION NO : IBBIPA-002/IP-N00130/2017-18/10546

**Form No. INC-19
NOTICE**
(Pursuant to rule 22 of the Companies (Incorporation) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section 4(iii) of section 8 of the Companies Act, 2013, an application has been made by **Credai Clean City Movement** to the Registrar of companies, Delhi & Haryana at Delhi for revocation of the licence issued to it under sub-section (5) of section 8 of the Companies Act, 2013. After the cancellation of license, the Company will be required to add the word "Private Limited" to its name.

2. Principal objects of the company after the revocation of license as per the provisions u/s 8(4)(ii) of the companies Act, 2013 shall be as follows:

i. To carry on the business of buying, selling, reselling, importing, exporting, transporting, storing, developing, promoting, marketing or supplying, trading, dealing in any manner whatsoever in all type of goods on retail as well as on wholesale basis in India or elsewhere.

ii. To carry on the business as exhibitors of various goods, services and merchandise and to undertake the necessary activities to promote sales of goods, services and merchandise manufactured/dealt with/provided by the Company.

iii. To act as broker, trader, agent, C & F agent, shipper, commission agent, distributor, representative, franchiser, consultant, collaborator, stockist, liaisoner, job worker, export house of goods, merchandise and services of all grades, specifications, descriptions, applications, modalities, fashions, including by products, spares or accessories thereof, on retail as well as on wholesale basis.

3. A copy of the draft memorandum and articles of the proposed company may be seen at **5th Floor, PHD House, 4/2 Siri Institutional Area, August Kranti Marg New Delhi-110016**.

4. Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the Northern Regional Director (RD) and Registrar of Companies (ROC) of NCT Delhi and Haryana within thirty days from the date of publication of this notice, by a letter addressed to the RD at B-BLOCK Pandit Deendayal Antyodaya Bhawan CGO Complex, Lodhi Road, New Delhi – 110003 and ROC at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019 a copy of which shall be forwarded to the Applicant at 5th Floor, PHD House, 4/2 Siri Institutional Area, August Kranti Marg New Delhi 110016.

For Credai Clean City Movement
Boman Rustom Irani
(Director)
Date : 01.01.2024
Place: New Delhi Address: 1602, Rustumjee La Solita, TPS III, Off. Turner Road, Near Guru Nanak Park, Bandra West, Mumbai – 400050, Maharashtra DIN: 00057453

SALE NOTICE
Greenworld International Private Limited - In Liquidation
Liquidator: CA IP Sunil Kumar Gupta
Liquidator Address: B-10, Magnum House-I, Karampura Commercial Complex, New Delhi-110015.
Email: green.cirp@gmail.com, stressasset@gmail.com
Contact No.: +91 9911174742 / 9953999075 / 9953999077

E-Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 03rd February, 2024 at 3.00 pm to 5.00 pm
(With unlimited extension of 5 minutes each)
Submission of Bid (eligibility documents):
From 02nd January, 2024 to 17th January, 2024
Last date of submission of EMD: 31st January, 2024

Sale of Assets and Properties owned by **Greenworld International Private Limited (in Liquidation)** forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, New Delhi Bench vide order dated February 28, 2023. The sale will be done by the undersigned through the e-auction platform www.eauctions.co.in

Asset	Co. In	Reserve Price	EMD Amount	Incremental Value
Plant & Machinery at Plot No. 60-61, Ganapati Dham Industrial Area, Sankhol, Bahadurgarh 124507, HR	A	1,66,79,556.00	8,33,978.00	1,00,000.00

Important Note: 1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS BASIS" through approved service provider M/S Linkstar Infomys Private Limited.
2. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website www.eauctions.co.in. 3. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, dues of local taxes, electricity and water charges, maintenance charges, if any and inspect the property at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, contacting Mr. Varun Mangla: +91-9911174742. 4. The intending bidders are required to deposit Earned Money Deposit (EMD) amount either through NEFT / RTGS in the Account namely "Green World International Private Limited - CIRP", Account No: 532201010037078, Union Bank of India, IFSC Code: UBIN0533221, Kirti Nagar Branch, New Delhi, or give a Bank Guarantee for the EMD Amount as per Format A or Format B as given in the Complete E-Auction process document. 5. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel these Auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason there of. 6. The sale shall be subject to provisions of insolvency and bankruptcy code, 2016 and regulations made there under. 7. The reserve price mentioned above is excluding GST, other taxes, stamp and any other charges. 8. E-Auction date & Time: 03rd February, 2024 from 3.00 pm to 5.00 pm. (with unlimited extension of 5 min).

Sd/-
CA IP Sunil Kumar Gupta
Liquidator in the matter of
Greenworld International Private Limited
IBBI (Regn.No.-IBBI/PA-00/IP-2018/2017-18/0253)
Address: B-10, Magnum House-I, Karampura Commercial Complex, Shivaji Marg, New Delhi -110015; Contact No.: +91-9911174742
Email: green.cirp@gmail.com, stressasset@gmail.com

Form No.-1 (Publication)
DEBTS RECOVERY TRIBUNAL, LUCKNOW.
(Area of Jurisdiction part of Uttar Pradesh)
600/1, LUCKNOW UNIVERSITY ROAD
NEAR HANUMAN SETU MANDIR, LUCKNOW
D.R.C. NO.377/2020/Lko.
(Notice under Rule 2 of the second schedule to the Income Tax Act, 1961 read with Section 29 of the Recovery of Debts Due to Bank and Financial Institutions Act, 1993)
Bank Of Baroda Vs M/S. Fashion Creation and Others

To,
1. M/s. Fashion Creation Through its Proprietor Mohd. Ismail, S/o Mohd. Shakeel, R/o Tulsi Nagar, Navadha Jogiyan, Bareilly-243006
2. Mohd. Ismail, S/o MohdShakeel, R/o Tulsi Nagar, Navadha Jogiyan, Bareilly-243006.
3. Mr. Yusuf Ali, S/o Mr. Asif Ali, R/o Bithri Chainpur Tehsil and District Bareilly-243123.

.....DEFENDANTS

1-Whereas a recovery certificate passed in O.A.No. 1067 of 2018 dated 30/10/2019 has been issued by the Debts Recovery Tribunal, Lucknow for recovery of a sum of Rs.31,28,907/- along with Pendente-lite and Future Interest @14.25% per annum from the date of filing the application till full realization along with cost, Jointly and Severally.

2- You are hereby directed to pay the sum within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institution Act, 1993.

3-You are hereby ordered to declare on affidavit the particulars of assets on or before 10/01/2024

4- You are hereby ordered to appear before the undersign on 10/01/2024 at 10.30 A.M.

COST
Amount of Application Fees - Rs. 34,000/-
Legal Expenses -
Miscellaneous Expenses -

Given under my hand and seal at Lucknow on this 19th Day of October 2023.
Recovery Officer
D.R.T. Lucknow
Seal

POSSESSION NOTICE - (for immovable property) Rule 8-(1)
Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the borrower / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL HFL for an amount as mentioned herein under with interest thereon.

"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the "IFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IFL HFL" and no further step shall be taken by "IFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)	Description of secured asset (immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Ferozepur BRANCH Mrs. Seema Rani, Mr. Rahul And Seema Daryi Farm And Paritour (Prospect No. IL10359637)	All that piece and parcel of Property Bearing- Property Out Of Khewat No 387, Khatoni No 697/ Comprised In Killa No. 132(3-2) Situated in Village Mohan Ke Uttar, Teh Gujranwala, Dist. Ferozepur, Punjab, 151293 Area Admeasuring (in Sq. Ft.) Property Type: Land Area, Built Up Area, Carpet AreaProperty Area: 2722.00, 1138.00, 910.00	Rs. 8,59,810/- (Rupees Eight Lakh Fifty Nine Thousand Eight Hundred and Ten Only)	19-Oct-2023	28-Dec-23

For further details please contact to Authorised Officer at Branch Office: SCO 21, 5TH FLOOR, LUDHIANA FEROGZANDHI MARKET, LUDHIANA, PUNJAB - 141001 or Corporate Office-Plot No.96, Phase-IV, Udyog Vihar, Gurgaon, Haryana
Place: Ferozepur Date: 02/01/2024
Sd/- Authorised Officer, For IFL Home Finance Limited

Central Bank of India
Regional Office, K.P. Complex, Near Hotel Park Plaza, Ferozepur Road, Ludhiana-141001

(Without Prejudice) APPENDIX IV (See rule 8(1)) POSSESSION NOTICE SYMBOLIC POSSESSION (For Immoveable Property/ies)
Whereas the undersigned being the Authorised Officer of Central Bank of India under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rules 3 of the Security Interest (Enforcement) Rules 2002. The Bank issued Demand Notice on the date mentioned against account and stated herein after calling upon the borrower(s)/guarantor(s) to repay the amount within 60 days from the date of receipt of the said notice.

The borrower(s)/guarantor(s) having failed to repay the amount, notice is hereby given to the borrower(s)/guarantor(s) and public in general that the undersigned has taken Possession of the property/ies described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read within rule 8 of the Security Interest (Enforcement) rule 2002 on the dates mentioned against the account.

The borrower(s)/guarantor(s) in particular and the public in general are hereby cautioned not to deal with the property/ies. Any dealing with the property will be subject to the charge of Central Bank of India for the amount and interest thereon.

The borrower(s)/ guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset(s).

Name of the Branch Borrower/Guarantor	Description of Property	Date of Demand Notice	Date of Possession	Amount Outstanding
B/O : Moga				
Borrower : M/s Jora Singh Gill & Sons. Prop. Shri Indjeet Singh S/o Jora Singh. Guarantor Sh. Jora Singh S/o Nau Nihal Singh.	Property measuring 09 Marla-3-1/4 sarsai (22'x 125"). Situated at new Grain Market Moga, as per sale Deed No. 2725 dated 22.06.1992 Registered with Sub-Registrar Moga. Property measuring 09 Marlas-3-1/4 Sarsai (20x125") bearing Shop no. 23, Situated at New Grain Market, Tehsil & Distt. Moga. Boundaries as per Title deed Under :- East : Not Mentioned. West : Not Mentioned, North : Not Mentioned, South : Not Mentioned Owned by Sh. Jora Singh S/o Nau Nihal Singh S/o Amar Singh.	30.09.2023	30.12.2023	Rs. 56,23,093/- along with interest on Cash credit @ 9.80 % & ECGL - 9.25 % on monthly rests to be calculated from 30.09.2023 and expenses.

Date : 01.01.2024 Place : Ludhiana Authorised Officer

**बैंक ऑफ महाराष्ट्र
Bank of Maharashtra**
पंजाब संखर का खत
Joy Tower, C 20, 2nd Floor, 11/A, C Block, Phase 2 Industrial Area, Sector 62, NOIDA, Gautam Buddha Nagar Uttar Pradesh 201301
ZONAL OFFICE
Head Office: Lokmangal, 1501, Shivajinagar, Pune-5
**Appendix-IV-A [See provisio to rule 8(6)]
Sale notice for sale of immovable properties**

E-Auction Sale Notice for Sale of Immoveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provisio to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Bank of Maharashtra Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 17.01.2024 for recovery of below mentioned amount plus interest till the date of realization and costs, charges and expenses due to the Bank of Maharashtra Secured Creditor from below mentioned borrowers & Guarantor details are hereunder :

Sl. No.	Name of Borrower	Amount Due	Short description of the immovable property with known encumbrances	Reserve Price EMD Amt./ Bid Increase Amt
HARIDWAR BRANCH				
1.	1. Mr. Sohan Lal Ranakoti S/o Mr. Lalita Prasad, House No. 2, Himayala Vikas Colony, Moti Chur, Haripur Lakan, Near Shantikunj, University Dehradun-Uttarakhand-249205	Rs 26,18,884.21 + interest and other charges / expenses w.e.f. 03.05.2023	Name of Owner: Mr. Sohan Lal Ranakoti Residential Plot No 235 part of Khassa No 341, (admeasuring 1260sq ft) mauja Situated in Village -Ahemadpur Grunt, Pargana Jwalapur Tehsil & Distt. Haridwar, Sale Deed No 7394 dated 16/12/2020 Registered in the office of Sub registrar 1 st Haridwar on 16/12/2020.	Rs 6,25,000.00 Rs 62,500.00 Rs. 5000.00
PHYSICAL POSSESSION				
2.	1. Mr. Vivek Prasad S/o Mr. Rajendra Prasad, House No C-17, TrilokNagar, Jagjeetpur, Haridwar-Uttarakhand-249408 2. Mr. Rajesh Lakheya, S/o Mr. Belma Nand Lakheya, Himayalan Vikas Colony, Gali No- 5, Moti Chur, Haripur Lakan, Near Shantikunj University Dehradun-Uttarakhand-249205 3. Mr. Sachin Verma S/o Mr. Om Prakash, Mohalla Maliyan, Jwalapur, Haridwar, Uttarakhand-249407 Also At- House No 462 Si Lane, New Adarsh Nagar, Near MAHI PALESH Haridwar Road, Roorkee-Uttarakhand-247667	Rs 36,33,166.21 + interest and other charges / expenses w.e.f. 04.05.2023	Name of Owner: Vivek Prasad S/o Mr. Rajendra Prasad All Pieces and Parcels of Land & building constructed on Residential Plot No 233 part of Khassa No 341, (admeasuring 1015sq ft) mauja Situated in Village -Ahemadpur Grunt, Pargana Jwalapur Tehsil & Distt. Haridwar, Sale Deed No 6919 dated 28/11/2020 Registered in the office of Sub registrar 2 nd Haridwar on 28/11/2020.	Rs 5,05,000.00 Rs 50,500.00 Rs. 5000.00
PHYSICAL POSSESSION				
SIKANDRA AGRA BRANCH				
3.	1. M/s New Bharat Refrigeration Repairing Centre Proprietor- Mr. Amit S/o Ram Bharsi Rahul Nagar, Nai Abadi, Naripura Agra 282001 2. Smt Munni W/o Ram Bharsi, Rahul Nagar, Nai Abadi, Naripura Agra 282001 3. Shri Ram Bharsi S/o Tota Ram, 15 Rahul Nagar, Nai Abadi, Naripura Agra 282001	Rs. 13,95,729.00 + interest and other charges / expenses w.e.f. 24.12.2021	1. Equitable Mortgage of residential house at nagar nigam no 139, in Khassa no 139M Mauza Naripura, Lohamandi Ward Agra Pin 282001, Area 83.60 Sq Mts	Rs 15,61,000.00 Rs 1,56,100.00 Rs. 5000.00
PHYSICAL POSSESSION				
4.	1. M/s Ravi Footwear Prop- Mr Ravi Sagar S/o Om Prakash, Address - 45/123 F, Nagla Ajeeta, Jagdish Pura Agra Loha Mandi UP- 282002 2. Mrs. Ram Betti W/o Mr Om Prakash, Address - 45/123 F, Nagla Ajeeta, Jagdish Pura Agra Loha Mandi UP- 282002 3. Mr. Shakti Singh S/o Ashrafi Lal Address- Kishorepura Jagdishpura Gali no 02 Agra Pin 282002 Also at: Mr. Shakti Singh S/o Ashrafi Lal Pooranpuri Garhi Bhadauriya Jagdishpura Agra 282001 Also at: Mr. Shakti Singh S/o Ashrafi Lal 46/875/b Gali no 02 Kishorpura Jagdishpura Agra 282010 Also at: Mr Shakti Singh S/o Ashrafi Lal, Shop no 06 Mahal Road Pooran Puri Ghari Bhadauriya Agra 282001	Rs 11,26,308.00 + interest and other charges / expenses w.e.f. 07.09.2022	Equitable mortgage of Plot no 23 and Part of Plot no 24 of Area 83.61 Sq Mts Situated at Khassa no 356 Mauza Nagla Basuaa Tehsil and Dist Agra	Rs 4,10,000.00 Rs 41,000.00 Rs. 5,000.00
PHYSICAL POSSESSION				
BRANCH : GAUR CHOWK, NOIDA				
5.	Mr. Vinay Kumar Singh Prop: Virus International Address no. 01 : B-138, Amrapali leisure Valley, Greater Noida, UP 201009, Address No. 02: Unit No FC-21 (Moti mahal), 4 th Floor "Galaxy Blue Sapphire Plaza" Plot No C-03, Sector 04, Greater Noida (West), Gautam Buddha Nagar, UP 201309. M/s Virus International, Address: 37-E, Lower G/F shop, Gali No 1, Govind Puri, Kalka Ji, New Delhi, 110019	Rs. 1,06,17,794.00 + interest and other charges / expenses w.e.f. 03.01.2023	Equitable mortgaged Property Commercial Shop/ Space Unit FC-21 on 4 th Floor located at commercial complex "Galaxy Blue Sapphire Plaza" situated at Commercial Plot no C-03, Sector 04, Greater Noida (West), Dist Gautam Buddha Nagar, Having Super Built up area measuring 731.00 Sq ft (67.91 Sq Mtr) approx. & Carpet Area 319.89 Sqft (29.72 Sq Mts) & bounded as : North: Sitting Area, East: Kake da Dhaba Unit No FC-22, West: Toilet, South: Washing Area	Rs 91,20,000.00 Rs 9,12,000.00 Rs. 20,000.00
PHYSICAL POSSESSION				

Date and Time of e-Auction : 17.01.2024 From 2 P.M. TO 5 P.M. with auto extension for 10 min. in case bid is placed within 10 min.

Date & Time of Inspection of Property : 05.01.2024 to 12.01.2024 time 11.00 a.m. to 4.00 p.m.
For detailed terms and conditions of the sale, please refer to the link provided in Bank of Maharashtra Secured Creditor's website i.e. <http://www.bankoffmaharashtra.in/proposal.asp> & also on E-bikray portal <http://bikray.in>
For any assistance, Contact person: Shri Sujet Kumar Jha, Authorised Officer, Noida Zone, Mob.: 9890835460
For Registration and Login and bidding Rules visit <https://www.msctecommence.com/auctionhome/ibapi/index.jsp>
STATUTORY 15 DAYS SALE NOTICE FOR SUBSEQUENT SALE UNDER RULE 8(6) AS PER AMENDED SARFAESI ACT 2002 The borrower/guarantor are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Date - 01.01.2024
Authorized Officer, Bank of Maharashtra

Form No-INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government,
Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of
MAGNE MOTORSPORT PRIVATE LIMITED (CIN: U02419HR2022PTC039888) having its Registered Office at 128, Vikas Nagar, Satija Furnishers, Basai Road, Gurugram, Haryana-122001

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 14th October, 2023 to enable the Company to change its Registered Office from "State of Haryana" to the "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
128, Vikas Nagar, Satija Furnishers, Basai Road, Gurugram, Haryana-122001

For & on behalf of
MAGNE MOTORSPORT PRIVATE LIMITED
Sd/-
SANJEEV OBEROI
(DIRECTOR)
Date : 01.01.2024
Place : Gurugram DIN: 00043943

Classifieds

PERSONAL

I,Zarri Hasan,w/o,Khurram Suhaib Hasan R/o H.No.3078-B-3/F, Right-Side Pratap Street,Darya Ganj,New Delhi-110002,have changed my name to Zarrin Hasan permanently

0040706249-7

I,Suheb Hassan/Khurram Shoeb,S/o Zahid Hassan, R/o,H.No.3078-B-3/F,Right-Side Pratap Street,Darya Ganj,New Delhi-110002,have changed my name to Khurram Suhaib Hasan,permanently

0040706249-6

I,Samiksha D/o Michal Jhonson,R/o,98-B, Pkt-A-3,L.I.G DDA-Flats,Mayur Vihar Phase-3,Delhi-110096,have changed my name to Samiksha Micheal jhonson,permanently.

0040706255-10

I,Milan s/o-Vishnu Sharma,R/o A-140,DDA Flats,Old Chilla Village,Mayur-Vihar Phase-1,Delhi-110091,have changed my name to Milan Sharma, permanently.

0040706241-9

I,Kaushalya W/O Upender Singh,R/O House no.E-3/45-A,Chanakya Place-1, Uttam Nagar,New Delhi-110059,have changed my name to Kaushal Kanwar,permanent-ly.

0040706248-8